BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH, AT MUMBAI

COMPANY SCHEME PETITION NO. 592 OF 2017

IN

COMPANY SCHEME APPLICATION NO. 236 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013);

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and Rules framed there under as in force from time to time;

AND

In the matter of Scheme of Amalgamation of LEGEND LOGISTICS & WAREHOUSING PRIVATE LIMITED, the First Transferor Company

AND

PANACEA FINANCIALS PRIVATE LIMITED, the Second Transferor Company

WITH

JASPREET LEASING & FINANCE PRIVATE LIMITED, the Transferee Company

LEGEND	LOGISTI	CS	α)	
WAREHOUSING PRIVATE LIMITED,)	
a company	incorporated	under	the)	
Companies	Act, 1956	having	its)	
registered of	fice at 201, KF	PCT- A,	$2^{nd} \\$)	
Floor, Fatima	egistered office at 201, KPCT- A, 2 nd) loor, Fatima Nagar, Pune 411013				Petitioner Company

LOCICTICS

Called for Admission of Petition:

LECEND

Rajesh Shah, Advocate along with Ahmed M. Chunawala, Advocate i/b Rajesh Shah & Co., Advocates for the Petitioner

Coram: SH. B.S.V. Prakash Kumar Hon'ble Member (J) and SH. V. Nallasenapathy Hon'ble Member (T)

Date: 6th July, 2017.

MINUTES OF THE ORDER

- Petition Admitted.
- Petition fixed for hearing and final disposal on 3rd August, 2017.
- 3. Learned Counsel for the Petitioner states that in pursuance of the directions contained in Order dated 30th March, 2017 passed by the National Company Law Tribunal, Mumbai Bench in the Company Application No. 236 of 2017, the meeting of Equity Shareholders was held on 23rd May, 2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 9th June, 2017 which is annexed as Exhibit 'F' to the petition.
- 4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Application No. 236 of 2017 by the National Company Law Tribunal, Mumbai Bench.
 - 5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Economic Times", in English language and translation thereof in "Maharashtra Times", in Marathi language, both having circulation in Pune as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-V. Nallasenapathy, Member (T) Sd/-B.S.V. Prakash Kumar, Member (J)